

(ii) **WAGON BREAKERS OPERATING IN RAILWAY YARDS OF ASANSOL, ANDAL AND DURGAPUR.**

**SHRI ROBIN SĒN (Asansol):** Sir, several notorious gangs of Wagon breakers are continuously operating for years in the Railway Yard in Asansol, Andal and slack-bank yard of D.S.P., Durgapur. The fact that these gangs of wagon breakers are operating in the area uninterruptedly and without any resistance from the RPF gives rise to serious suspicion that these gangs are operating in league with the RPF. Not only this, the local business men are also having links with this wagon breaker-RPF gang. Articles are looted from the wagons and sold at black market. The Businessmen themselves arrange such lootings and are making twin profits—by claiming and getting compensation for the so-called losses suffered by them and then reaping rich profits out of the black market sale of the looted goods which are dumped in their secret godowns. Thus a vicious circle of anti-social elements officials of RPF and the local businessmen has been formed and fleecing not only the Railways but also the poor people. If the local people try to intervene to break this vicious circle, they are threatened and sometimes done to death by the armed goondas with the support of the RPF officials. Government should immediately find ways and means to break this vicious circle in consultation with the local people's representatives, trade unions, prominent public men, etc.

(iii) **SUPPLY OF WHEAT TO WEST BENGAL UNDER "FOOD FOR WORK" AND RURAL WORKS PROGRAMMES.**

**SHRI KRISHNA CHANDRA HALDER (Durgapur):** "The Food for Work" and rural works programmes have virtually been suspended throughout West Bengal in recent weeks for want of wheat, which is provided by the Centre and constitutes part of the remuneration paid to those participating in such work.

Normally a person working under either programme, which has been extensively by the present Government in the last several months, especially for post-flood reconstruction, gets Rs. 2 in cash, which is provided by the State Government and two Kg. of wheat which is provided by the Centre.

Drought situation is developing in several districts for want of seasonal rain. This has synchronised unfortunately with the usual lean season when the landless in the rural areas normally have very little to do and earn otherwise the poorer sections of the people have therefore been badly hit by the suspension of these programmes.

This has caused embarrassment to the Left Front Government. The State Government's estimate of the requirement of wheat on this count during the current year is about 265,000 tonnes. So far only 25,000 tonnes have been allotted. But even this small quantity has not been moved to the districts. One district Magistrate after another has been asking for wheat or rice.

The Union Minister for Agriculture should assure the House that full quantity of wheat would be made available to West Bengal Government immediately.

(iv) **DIFFICULTIES FACED BY PEOPLE DUE TO NEW RULES FOR ISSUE OF PASSPORTS.**

**SHRI BHAGAT RAM (Phillaur):** The people of India welcomed the simplified procedure of getting passport by authorising the M.Ps and M.L.As to issue verification certificates, the people got some relief from the exploitation of the passport agents. At the same time, the passport was easily available in comparatively less time and on less expenditure. But soon after the new rules, police verification was reintroduced. Now guarantee bond and affidavit has been made necessary with the appli-

cation to get passport and the new system will cause much harassment delay and corruption. It will make difficult for a common man to get passport through the new procedure.

15.00 hrs.

What is the fun of police verification and guarantee bond etc. after the signature of an M.P. or M.L.A. In place of police verification, guarantee bond and for the other information to be sure about its correctness, there should be signature of the Sarpanch or Municipal Commissioner along with the M.P. I request the Government to scrap the new rules which are complicated because it causes delay and will breed corruption.

(v) ADVANCE PUBLICATION AS ACTS, OF LEGISLATIVE MEASURES STILL UNDER CONSIDERATION OF PARLIAMENT.

SHRI R. L. P. VERMA (Kōderma): Mr. Chairman, Sir, of late an undesirable practice by some of the publishers of law books has started. They publish legislative measures while still under consideration of Parliament as if they have been adopted by both the Houses of Parliament and assented to by the President. Such legislative measures are described as 'Act' which means the measure has been passed and received the assent of the President. I shall quote a few instances. The Finance Bill, 1979, as introduced in, and passed by, Lok Sabha and transmitted to Rajya Sabha was published by a Bombay Publisher, Kuber Publishing House, Court House, Dhobi Talao, Bombay and available in printed book form at Messrs. Jain Book Agency, Connaught Place, New Delhi as early as 5th May, 1979, although the Bill was finally passed by both the Houses only on 8-5-1979.

Similarly, the Central Law Agency, Allahabad not only published the Finance Bill but also incorporated the amendments in the Income-tax Act and sold the same book entitled

'CIA'S Income Tax Act (as amended and brought upto date)' and the title was described as 1979-80 edition. This book was available with M/s Jain Book Agency as early as 2nd May 1979.

Again, Messrs. Satya Law Publishers of Ghaziabad brought out the Income Tax Act and sold to the public as an Act of Parliament much before its being passed by both the Houses of Parliament.

The Fourth case is of Law and Management House of Ghaziabad. They also brought out a publication entitled "Garg's Income Tax Ready Reckoner" suggesting that the Finance Bill, 1979 had been passed by both the Houses of Parliament and had received the President's assent but in fact, it was not so.

The Fifth publication which has also come out in the market is of Income Tax Act as amended upto date by the Finance Act, 1979. It is published by the Taxation Publishers Private Ltd. of New Delhi.

Such a malpractice necessarily misleads the public into believing that a legislative proposal which has not in fact been enacted into law has been so enacted. Such practices require to be checked through administrative, legal and executive measures.

(vi) REPORTED ISSUE OF FIRE ARM LICENCES TO RSS VOLUNTEERS IN MAHARASHTRA

SHRI G. M. BANATWALLA (Ponnani): Sir, under rule 377, I wish to raise the following matter:

"The Times of India", in its Delhi issue dated May 13, 1979 (page 5, col. 3) has reported the Minister of State for Social Welfare and Finance, Government of Maharashtra, Mrs. Shanti Naik as having stated that "a number of fire-arm licences have been issued